

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 802 of 2020

IN THE MATTER OF:

Hasan Shafiq

...Appellant

Versus

CT- Technologies Aps & Anr.

...Respondents

Present:

For Appellant: Mr. Mohit Mudgal and Mr. Mehul Gupta, Advocates.

For Respondents: Mr. Karan Gupta, Ms. Wamika Trehan, Ms. Vansha S. Suneja, Advocates for R-1. Mr. Jagdish Kumar, IRP for R-2.

O R D E R

(Virtual Mode)

21.01.2021. Learned Counsel for the Respondent No. 1 submits that he has filed the Reply Affidavit, which is taken on record.

Parties are directed to file Written Submissions not more than three pages within a week.

As per order dated 07.12.2020 the matter be listed before Court No. 2 'For Admission (After Notice) on **04th February, 2021.**

Interim direction to continue till next date.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

SC/Kam